

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO.....79.....OF 07

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry

Orders of the Tribunal

May 21st, 2008.

Mr. J.K. Mishra, Advocate, counsel for the applicants.
Mr. Manoj Bhandari, Advocate, counsel for the respondents.

Heard the learned counsel for the parties.

The Applicant, in this Application under Section 19 of the Administrative Tribunal Act, prays mainly that the impugned orders at Annex. A/1 dated 25.7.2006 and dated 26.3.2007 at Annex.A/2 may be declared illegal and same may be quashed with all consequential benefits."

The respondents have filed their reply wherein, in para 12 of the Application, they have stated as under:

"12. However, it would be appropriate to submit that the selection procedure has been completed by the answering respondents and three persons have been selected against the Group 'B' post and have been ordered to be posted as Assistant Raj Bhasha Adhikari. A copy of the order dated 26.6.2007 is produced herewith and is marked as Annexure R/1. According to the said order, the applicant No. 1 and 2 have been appointed by way of promotion on the aforesaid post of Assistant Raj Bhasha Adhikari. Hence, the grievance of the applicants have been found to be redressed. However, in so far as applicant No. 3 is concerned, he has been non-suited in the selection and his name did not appear in the panel which was issued on 26th June, 2007 itself. A copy of the Panel sated 26.6.07 is produced herewith and marked as Annexure R/2."

In view of the position explained by the respondents in their Counter/Reply, the learned counsel, at this stage, submits that this O.A. can be disposed of in view of the submissions contained in para 12 above.

.... COND.

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Considering the relief prayed for by the applicants and the order dated 26th June, 2007, issued by the Headquarters Office, North Western Railway, Jaipur, and produced as Annex. R/1, the instant O.A., filed by the applicants has become infructuous, the same is therefore, disposed of with no orders as to cost.

R.R. Bhandari
(R.R. Bhandari)
Member (A)

B.V. Rao
(B.V. Rao)
Member (J)

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